

ITEM NO.14 Court 13 (Video Conferencing) SECTION II-C  
S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 42355/2019

(Arising out of impugned final judgment and order dated 31-03-2017 in CRLA No. 879/2002 passed by the High Court Of Delhi At New Delhi)

MOHD ZAHID Petitioner(s)

VERSUS

STATE, THROUGH NCB Respondent(s)

(IA No. 198112/2019 - CONDONATION OF DELAY IN FILING)

Date : 15-11-2021 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.R. SHAH  
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Ms. Sangeeta Kumar, AOR  
Ms. Vidushi Garg, Adv.  
Ms. Vithika Garg, Adv.  
Mr. Ratneshwar Das, Adv.

For Respondent(s) Ms. Akaanksha Kaul, Adv.  
Mr. Rajan Kr. Chourasia, Adv.  
Mr. Uday Prakash Yadav, Adv.  
Mr. Sandeep Mahapatra, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The question which is posed for consideration of this Court is whether in case of an accused there are two separate trials for separate offences and not arising out of the same transaction, whether the sentences imposed in both the cases to be treated as consecutive or concurrent.

Learned counsel appearing for the petitioner prays for time to go through the law point.

Hence, put up on 22.11.2021.

(R. NATARAJAN)  
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)  
BRANCH OFFICER